

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:641
ANSWERED ON:03.12.2004
MRTP COMMISSION
Mahato Shri Sunil Kumar

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) the status of cases pending with Monopoly and Restrictive Trade Practices Commission till date;
- (b) whether the pending cases with Monopoly and Restrictive Trade Practices Commission have been reviewed with regard to their registration and disposal during the last three years, metropolitan-wise and State-wise;
- (c) the steps being taken or likely to be taken for strengthening and reconstituting of Monopoly and Restrictive Trade Practices Commission during current year; and
- (d) the extent to which the steps taken by the Government proved successful?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) Cases are pending with the Monopolies and Restrictive Trade Practices Commission (MRTPC) at various stages i.e. reply, rejoinder, framing of issues, hearing of preliminary issue on maintainability, applicant's evidence, respondent's evidence and final arguments. As on 30th November, 2004, 2086 cases were under consideration in the MRTPC.
- (b) Registration and disposal of cases is maintained and reviewed in the MRTPC. Being a national quasi-judicial body, MRTPC as such, does not maintain metropolitan-wise and State-wise data.
- (c) & (d) The Government makes arrangements as required from time to time to enable the Commission to function as envisaged in the Monopolies and Restrictive Trade Practices Act, 1969.